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Approval of Proclamation in relation

situation. Clashes between them and riots are taking place. Therefore, we have to ensure the political existence. The church has a role to play there. The services of the leaders of churches could be utilised to bring about social amity etc. Again, rehabilitation and other programmes, as in other parts of the North East, should be taken up. In the State of Manipur, unemployment is also on the increase. I talked to some of the representatives of that area. I also came to know that most of the insurgents are educated unemployed youths. So, this is the problem. The Government should give a serious thought to this aspect Viz. about launching of some effective economic programme. Economic and social measures will go a long way in improving the situation which will give employment to these educated unemployed youths who are sitting idle.

Wherever there is any trouble, they get involved in that.

15.05 hrs

[SHRI SHARAD DIGHE *in the Chair*]

With these words, I support the Proclamation issued by the President under article 356 of the Constitution. At the same time, the political parties at the State level and here also, can give their suggestions. Looking at the sensitivity of the area and the seriousness of the problem, collective efforts are needed. No political party should make any attempt to take any political mileage out of it because that will be at the cost of the national interest and the national integrity. There can be a dialogue started by the Government of India with all concerned to put an end to insurgency in that part of the country and also to see that the atmosphere in the State improves, elections are held and an elected government comes back to

take charge of the State as quickly as possible.

15.06 hrs

ARREST OF A MEMBER

[*English*]

MR. CHAIRMAN: I have to inform the House that the hon. Speaker has received the following telex message dated 19 February, 1994, from the Deputy Superintendent of Police, Udumalepet Sub-Division, Coimbatore:-

"Shri B. Raja Ravi Verma, Member of Lok Sabha, has been arrested on 19 February, 1994, at 10.30 a.m. along with 115 workers belonging to AIADMK who attempted to picket in front of Head Post Office, Udumalepet. A case in Udumalepet police Station Crime No.90/94 under Section 151 Cr.P.C. was registered and is under investigation."

15.07 hrs

STATUTORY RESOLUTION RE: APPROVAL OF PROCLAMATION IN RELATION TO THE STATE OF MANIPUR- *CONTD.*

[*Translation*]

SHRI VISHWANATH SHASTRI (Gazipur): Mr. Chairman, Sir, there was no other option but to impose President's rule in Manipur under the prevailing situation. President's rule in the State was imposed after a